

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

SERVICE TAX APPEAL NO. 51063 OF 2018

(Arising out of Order-in-Appeal No. 113 (SM)ST/JPR/2018 dated 13.02.2018 passed by the Commissioner (Appeals), Central Excise & CGST, Jaipur)

M/s Dynamic Cables Pvt. Ltd.
H-581 to 592-A, Road No. 6, VKI Area
Jaipur – 302 013 (Rajasthan)

..... **Appellant**

VERSUS

Commissioner of Central Excise & CGST
NCR Building, Statue Circle
Jaipur – 302 005 (Rajasthan)

..... **Respondent**

APPEARANCE:

NONE for the Appellant
Dr. Radhey Tallo, Authorised Representative of the Respondent

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

FINAL ORDER NO. 50736/2023

DATE OF HEARING/DECISION : May 23, 2023

JUSTICE DILIP GUPTA :

Learned authorized representative appearing for the Department states that a certificate in Form-IV has been issued to the appellant regarding full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

(Dictated & pronounced in open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**